
(2010) 11 MAD CK 0325

Madras High Court (Madurai Bench)

Case No: Writ Petition (MD) No. 13303 of 2010

K. Mariadoss rep. by
the Power of Attorney
holder Namely Sheeba
Roji

APPELLANT

Vs

The District Collector,
The Block Development
Officer, The President
and Nallathambi

RESPONDENT

Date of Decision: Nov. 2, 2010

Citation: (2010) 11 MAD CK 0325

Hon'ble Judges: M. Jaichandren, J

Bench: Single Bench

Advocate: C. Raja Kumar, for the Appellant; R. Janakiramulu, Special Government Pleader for R1 and R2., for the Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard Mr. C. Raja Kumar, the learned Counsel appearing on behalf of the Petitioner, as well as Mr. R. Janakiramulu, the learned Special Government Pleader appearing on behalf of the Respondents 1 and 2.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the representation of the Petitioner, dated 28.09.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.

3. The learned Special Government Pleader appearing on behalf of the Respondents 1 and 2, has no objection for such an order being passed by this Court.

4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the first Respondent is directed to consider and dispose of the Petitioner's representation, dated 28.09.2010, on merits and in accordance with law, after giving an opportunity of hearing to the Petitioner, as well as to the third and the fourth Respondents, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is directed to submit a copy of the representation, dated 28.09.2010, along with a copy of this order, to the first Respondent. However, it is made clear, that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs.